

FORM NO. 14

[See rule 29(2)(d)(i)]

Order of approval of in-house research and development facility under section 45(2)

Sl. No.	Particulars		
1.	Name of the company	<i>(refer Note 1)</i>	
2.	Address of the registered office	<i>(refer Note 2)</i>	
3.	Permanent Account Number		
4.	(a) Nature of business/activity of the company	<ul style="list-style-type: none">• Business of biotechnology• Manufacture/production of eligible article or thing, which is not specified in Schedule XIII	
	(b) If answer to (a) above is manufacture/production of eligible article or thing, please specify product		
5.	Objectives of the scientific research to be conducted by in-house research and development facility		
6.	Address at which such research and development facility is located	<i>(refer Note 2)</i>	
7.	Details of application	Reference number	
		Date of application	<i>(dd/mm/yyyy)</i>
8.	Details of recognition granted by Department of Scientific and Industrial Research to the in-house research and development facility of the company	Registration number	
		Date of recognition	<i>(dd/mm/yyyy)</i>
		Validity of recognition	

The above research and development facility is approved for the purpose of section 45(2), subject to the conditions underlined therein.

Date:

Place:

Signature of Secretary,

Department of Scientific and Industrial Research

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(Name)

File No.

Order No.

Copy to:

(1) Company

(2) The Chief Commissioner of Income-tax having jurisdiction over the company

Notes:

1. Name shall be provided in full.

2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.

3. Amounts to be filled in ₹ unless otherwise provided